

ITEM NO.15

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s).516/2019

AKBAR

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

Date : 25-04-2019 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE K.M. JOSEPH

For Appellant(s)

Mr. Vinod Prasad, Adv.
Mr. Dhirendra, Adv.
Mr. Ajay Kumar Srivastava, AOR

For Respondent(s)

Mr. Rajan Kumar Chourasia, Adv.
Mr. Sanjay Kumar Tyagi, AOR
Mr. Sandeep Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

During the pendency of this appeal the remaining sentence of the appellant is suspended and the appellant shall be admitted to bail on the terms and conditions as may be fixed by the trial Court.

(ARJUN BISHT)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER